

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.933 OF 2003

New Delhi, this the 21st day of October, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Ms. Sunita  
S/o Late Shiv Narain  
Resident of 1072, Type-III,  
Baba Kharag Singh Marg,  
New Delhi. ....Applicant

(By Advocate : Shri A.K. Trivedi)

Versus

1. Union of India,  
Through it's Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi,
2. The Director of Estates,  
Directorate of Estate,  
Govt. of India,  
Nirman Bhawan, New Delhi.
3. The Director of Estate-II,  
G.O.I., Nirman Bhawan,  
New Delhi.
4. The Asstt. Director of Estate (Sub),  
Directorate of Estate,  
Nirman Bhawan, New Delhi. ....Respondents

(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

Shri A.K. Trivedi, learned counsel of the applicant states that the Hon'ble Delhi High Court in the case of Smt. Babli and Another Vs. Govt. of N.C.T. of Delhi and Others, 95 (2002) Delhi Law Times 144 (DB) have held that this Tribunal has no jurisdiction in respect of allotment of Government residences. In view of the aforesaid decision of the Hon'ble Delhi High Court, he seeks permission to withdraw this OA with liberty to agitate the same before the competent forum.

*C. Trivedi*

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2. The applicant's learned counsel is allowed to withdraw this OA with liberty to pursue his grievance before the competent forum.

3. This OA is dismissed as withdrawn. No costs.

  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

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